

4. Because of the *dharnaby* the workers, the rail traffic on this route remained suspended for about eight hours. The railway authorities made repeated requests to the administration to help restore the traffic. Efforts by the Districts Administration to persuade the workers to end the *dharna* did not succeed. The workers insisted on the fulfilment of their demands before clearing the rail track. There were stray incidents of pelting of stones during the day. Prohibitory orders under Section 144 Cr. P.C. were promulgated in the affected areas from 2 PM.

5. In view of the stone pelting, the Additional District Magistrate present on the spot issued a warning at about 4.45 PM to the workers to disperse. When the warning had no effect, the police force advanced to remove the workers from the track. The women workers started leaving the track but the men started stoning and some of them also attacked the police with sticks. The Sub-Inspector of Police Shri T.K. Singh was fatally injured in this attack. Many other officers including the Supdt. of Police Addl. District Magistrate, Superintendent of Police (City) and Additional Superintendent of Police were hurt. Lathi charge and bursting of tear gas shells by the police failed to control the situation. In view of the gravity of the situation, firing was ordered after due warning. In the firing, 15 workers were killed.

6. As soon as the situation was brought under control, action was taken to remove the injured from the railway track and admit them to the hospital. Thereafter, dead bodies were also removed immediately to the hospital.

7. After the removal of injured to the hospital, District Magistrate issued orders for detailed inquiry into the incident. Orders were also issued to pay financial assistance of Rs. 2,000/- each to the next of kin of the killed persons and Rs. 1,000/- each to the injured.

8. Indefinite curfew was imposed in Cantonment, Jamool, industrial area of old Bhilai and part of Supela police station areas

to maintain peace. Prohibitory orders under Section 144 Cr. P.C. were promulgated in Bhilai, Bhatti, Bhilai city and old Bhilai areas. 13 of the killed have been identified. Last rites of the killed were performed on 3.7. '92. Immediately after the incident 89 persons arrested under Section 151 of Cr.P.C. and remanded to police custody. 115 agitators were injured in the lathi-charge stone-pelting and police firing. 63 injured were admitted to Durg Hospital and 9 injured were admitted to Bhilai hospital. The injured include 6 women. 65 persons belonging to the State administration were injured of whom 9 were admitted to the hospital.

9. The Government of Madhya Pradesh have informed that in addition to the financial assistance ordered by the District Administration, assistance at the rate of Rs. 10,000/- each to the next of kin of those killed and Rs. 1000/- each to the injured has been ordered from the Chief Minister's Relief Fund. Relief of Rs. 10,000/- each to the next of kin of those killed and Rs. 5,000 each to the injured has also been announced from the Prime Minister's Relief Fund. The State Government has also decided to hold a judicial inquiry into the incident.

13.30 hrs.

ELECTION TO COMMITTEES

(I) Sree Chitra Tirunal Institute for
Medical Science and Technology,
Trivandrum

[English]

THE MINISTER OF STATE IN THE
MINISTRY OF PARLIAMENTARY AFFAIRS
AND MINISTER OF STATE IN THE
MINISTRY OF SCIENCE AND
TECHNOLOGY (DEPARTMENT OF
ELECTRONICS AND DEPARTMENT OF
OCEAN DEVELOPMENT (SHRI
RANGARAJAN KUMARAMANGALAM): I
beg to move:

"That in pursuance of Section
5 (i) read with Section 6 (2) of the

Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

MR. DEPUTY SPEAKER: The question

"That is pursuance of Section 5 (i) read with Section 6(2) of the Sree Chitra Tirunal Institute for Medical Science and Technology, Trivandrum Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, subject to the other provisions of the said Act."

The motion was adopted

(ii) Public Accounts Committee

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Shrimati Krishna Sahi ceased to be a member of the Committee on her appointment as a Minister,"

MR. DEPUTY SPEAKER: The question is:

" That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Accounts for the unexpired portion of the term of the Committee *vice* Shrimati Krishna Sahi ceased to be a member of the Committee on her appointment as a Minister."

The motion was adopted

13.31 1/2 hrs

THE BUSINESS ADVISORY COMMITTEE

Sixteenth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) (SHRI RANGARAJAN KUMARAMANGALAM): I beg to move:

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 14th July, 1992."

MR. DEPUTY SPEAKER: The question is:

"That this House do agree with the Sixteenth Report of the Business Advisory Committee presented to the House on the 14th July, 1992."

The motion was adopted.